PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

MYSORE CEMENTS LIMITED

This announcement ("Revised Public Announcement") is in continuation of, and should be read in conjunction with, the Public Announcement dated July 21, 2006, which was published on July 22, 2006, (the "Public Announcement") issued by Ambit Corporate Finance Private Limited as the Manager to the Offer on behalf of Cementrum I B.V. (hereinafter referred to as the "Acquirer"/"CIBV") and HeidelbergCement AG ("HCAG" / the "Person Acting in Concert" / "PAC") to the shareholders of Mysore Cements Limited ("MCL" or the "Target Company") regarding the Offer. The Offer is made pursuant to and in compliance with the Regulations 10, 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto up to the date of the Public Announcement (the "SEBI Takeover Code"). The shareholders may please note the following:

1. The shareholders of MCL in the extraordinary general meeting held on August 16, 2006 have approved the Preferential Issue to the Acquirer. Accordingly, as stated in paragraph 10 of the Public Announcement, the Acquirer and the PAC have decided to waive the condition as to the minimum level of acceptances and hereby declare the Offer to be an unconditional offer not subject to any minimal level of acceptance. Consequently, the Offer ceases to attract the provisions of Regulation 21A of the SEBI Takeover Code. Subject to the other terms mentioned in the Public Announcement and in the Letter of Offer which will be sent to the eligible shareholders as on the Specified Date, the Acquirer shall accept all Shares which are validly tendered in the Offer, subject to a maximum of 35,000,000 Shares. If the aggregate of the valid responses to the Offer exceeds 35,000,000 Shares, then 35,000,000 Shares shall be accepted on a proportionate basis, as per Regulation 21(6) of the SEBI Takeover Code.
2. To the best of the knowledge of the Acquirer and the PAC, there has been no competitive bid till August 12, 2006 i.e. the last date for a competitive bid.
3. This Revised Public Announcement would also be available on the SEBI website **http://www.sebi.gov.in.**

Terms used but not defined in this Revised Public Announcement shall have the same meaning as assigned in the Public Announcement dated July 21, 2006.

CIBV and HCAG represented by their respective Board of Directors accept full responsibility for this Revised Public Announcement and also for fulfilling their obligations as laid down in the SEBI Takeover Code.

Issued by the Manager to the Offer

Ambit

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On behalf of

HEIDELBERGCEMENT

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Date : August 18, 2006
Place : New Delhi

HANMER/AMBIT 09